

ITEM NO.3 Court 5 (Video Conferencing) SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).34044/2016

(Arising out of impugned final judgment and order dated 29-07-2016 in CMWP No.30948/2016 passed by the High Court Of Judicature At Allahabad)

SHAH ALAM Petitioner(s)

VERSUS

UNION OF INDIA SECRETARY & ORS. Respondent(s)

(IA No. 90642/2021 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 03-01-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Atif Suhrawardy, Adv
Mrs. Shamama Anis, Adv
Syed Mehdi Imam, AOR
Mohd. Parvez Dabas, Adv
Uzmi Jamil Husain, Adv

For Respondent(s) Mr. Pradeep Misra, AOR
Mr. Suraj Singh Adv.

Mr. Yashvardhan, Adv.
Mr. Jagjit Singh Chhabra, AOR
Mr. Saksham Maheshwari, Adv.

Mr. Sanchit Garga, Adv.
Mr. Pahlad Singh Sharma, AOR

Mr. Sanjay Jain, Ld. ASG
Ms. Shubhangi Tuli, Adv.
Mr. Saurabh Mishra, Adv.
Mr. O.P. Shukla, Adv.
Mr. Manish, Adv.
Mr. Amrish Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

List after three weeks.

In the meanwhile, the State of Uttar Pradesh is directed to file a status report about the constitution and functioning of the Waqf Tribunals in the State.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master